

ITEM NO.19

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14275/2023

(Arising out of impugned final judgment and order dated 26-05-2023 in Transfer Application (C) No. 88/2023 passed by the High Court Of Judicature At Allahabad)

COMMITTEE OF MANAGEMENT TRUST SHAHI MASJID IDGAH Petitioner(s)

VERSUS

BHAGWAN SHRIKRISHNA VIRAJMAN & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.126992/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126995/2023-EXEMPTION FROM FILING O.T. and IA No.126996/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Ms. Tasneem Ahmadi, Adv.
Mr. Mehmood Pracha, Adv.
Mr. Raies Ul Haq Ahmad Sikander, AOR
Mr. Mohd. Saleem, Adv.
Ms. Mahima Rathi, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Sanawar Choudhary, Adv.
Mr. Mohd. Hasan, Adv.
Mr. Harshit Gahlot, Adv.
Mr. Sufiyan Hasan, Adv.

For Respondent(s) Mr. Sadashiv, AOR
Mr. Suresh Sisodia, Adv.
Mr. Rajendra Soni, Adv.
Mr. Nishant Sanjay Kumar Singh, Adv.

Mr. Shyam Divan, Sr. Adv.
Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, AOR

Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Mr. Hira Singh Rawat, Adv.
Mr. Shiv Kumar Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption form filing C/C of the impugned judgment, exemption from filing O.T. and permission to file additional documents/facts/annexures are allowed.

On hearing learned counsel for parties we consider it appropriate that the Registrar of the High Court should forward to us as to what are the suits which are sought to be consolidated by the impugned order as there appears to be a little generality to the directions issued.

List after three weeks.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER